

CENTRAL ADMINISTRATIVE TRIBUNAL
MADRAS BENCH

Dated the Thursday 4th day of April Two Thousand And Nineteen

PRESENT:

THE HON'BLE MR. R. RAMANUJAM, MEMBER (A)

M.A. 221 of 2019

In

OA. 1111 of 2015

1. V. Srinivasan,
S/o. N. Venkatesan,
Aged 62 years,
3-A, Shri Bhuvaneswari Nagar,
Near Ambika Nagar,
Madambakkam,
Chennai- 600 126;
2. N. Alagupackiam,
P. Nambukkannu (late),
Aged 64 years,
No.1/175, Sri Meenakshi Amman Nagar,
Sooriya Nagar Extension, K. Pudur,
Madurai- 625 007;
3. S. Ramachandra Iyer,
S/o. late N. Subramonialyer,
Aged 62 years,
12, Ramamaheswari Nagar, Sundaram Nagar,
10th Cross S, M.C. Road,
Thanjavur- 613 004;
4. K. Sathiyaseelan,
S/o. P.L. Kusalavan,
Aged 62 years,
M550 TNHB Colony,
Ellis Nagar, Madurai- 625 016;
5. Inbajothilndrakumari P,
D/o. Palanikumar,
Aged 62 years,
3/348, Manivasagar Street,
Bank Colony, Narayananapuram,
Madurai- 624 014;

6. V. Ganesan,
S/o. S.R. Velusamy,
Aged 64 years,
35/5, Narayana Nivas,
Veerasamy Street, Egmore,
Chennai- 600 008;
7. D.V. Rajan,
S/o. K.R. Doraisamy,
Aged 61 years,
35/13, Bharathidasan Street,
Flat No. A1, First Floor,
Kumaran Colony, Saidapet,
Chennai- 600 015;
8. K. Selvarajan,
S/o. R. Karuppiah,
Aged 62 years,
Flat No.8, Roshini Apartments,
No.50, Unnamalai Ammal Street,
T. Nagar, Chennai- 600 017;
9. U. Muthusamy,
S/o. M. Udaiyar,
Aged 64 years,
10-7/33, Sarayunathi Street,
Mahathma Gandhi Nagar,
Madurai- 625 014;
10. R. Jeyabalan,
S/o. V. Ramasamy,
Aged 63 years, 7/1195, Annai Theresa St.,
NGO Colony, Nagamalai,
Madurai- 625 019;
11. S. Selvaraj,
S/o. S.M.R. Sethupathi,
Aged 62 years, 21, R.G. Colony,
Pallavi Nagar 1st Street,
Kalai Nagar Extension,
Madurai- 625 017;

12. B. Anandan,
S/o. K. Bommiah,
Aged 64 years,
2/1030 Pavalamalli Street,
Ezhilnagar, Iyer Bungalow,
Madurai- 625 014;
13. R.S. Balakalyani,
D/o. R.S. Srinivasan (late),
Aged 62 years,
Flat 2D, Srividya Apartments,
No.11 Second Main Road,
Alwarthiru Nagar Annexe,
Chennai- 600 087;
14. R. Ramjee,
S/o. V.K. Rajamlyengar,
Aged 62 years,
No.9, Saarathy Nagar,
Nelson Road,
Srirangam,
Trichy- 620 006;
15. K. Sundararajan,
S/o. S. Krishnan, Aged 63 years,
Plot No. 4A, Sai Ayush Ramesha,
Sundar Avenue 1st Street,
VGP Srinivasa Nagar,
Rajakilpakkam,
Chennai- 600 073.Applicants
16. Mrs. R. Vijayalakshmi,
W/o. (late) S. Ramachandra Iyer,
Aged 66 years, No.12 Rameshwari Nagar,
Sundaram Nagar, 10th Street, MC Road,
Thanjavur- 613 004;
17. Smt. Ranjani R.
W/o. B. Krishivasan,
Aged 37 years,
No.15, Reddy Street, Jains Kences Retreat,
Block-1, Flat -SC, Virugambakkam,
Chennai- 600092;

18. Smt. R.V. Sobhana,
W/o. K. Sathyanarayana,
Aged 29 years,
No.12, Rama Maheswari Nagar,
Sundaram Nagar 10th Street,
Medical College Road,
Thanjavur- 613 004.

.....16, 17 & 18 applicants/Legal
Representatives of the 3rd applicant.

(By Advocate: M/s. Menon, Karthik, Mukundan & Neelakantan)

Versus

1. Bharat Sanchar Nigam Limited,
Rep. by its Chairman & Managing Director,
Headquarters, HL Mathur Lane,
Janpath, New Delhi- 110 001;
2. The Chief General Manager,
Bharat Sanchar Nigam Limited,
Tamil Nadu Telecom Circle,
80, Anna Salai, Chennai- 600 002.

...Respondents

(By Advocate: Smt. Renuka Shankar)

ORAL ORDER

(Pronounced by Hon'ble Mr. R. Ramanujam, Member (A))

Heard. Applicant has filed this MA seeking the following relief:-

"to set aside abatement of the OA as regard the 3rd applicant and bring on record his Legal Representatives namely the 16th, 17th and 18th applicants herein in the original application and pass such further or other orders as may be deemed fit and proper."

2. Learned counsel for the applicants submits that consequent on the demise of the 3rd applicant during the pendency of the OA, the applicants at Sl. Nos. 16, 17 & 18 in the MA, being the legal heirs/representatives of the 3rd applicant in the O.A. seek the setting aside of the abatement of the OA in regard to the 3rd applicant and their substitution for the latter.
3. Ld. counsel for the respondents has no objection to the substitution of the legal representatives. Accordingly MA is allowed.
4. Applicants in the MA shall arrange to carry out the necessary amendments in the array of the cause title of the OA and serve a copy on all parties.
5. Post the OA to 3.06.2019.